

CC No.256/19
CNR No. DLCT11-000975-2019
CBI vs Virbhadra Singh & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

24.9.2020 **(Proceeding through VC on CISCO WEBEX)**
 Present: Sh. Pankaj Gupta, Learned SPP for the CBI.
 A-1 Virbhadra Singh through VC with learned counsels Ms. Taranuum Cheema and Sh. Akshay Nagaranjan.
 A-2 Mrs. Pratibha Singh through VC with learned counsel Sh. Harsh Bora.
 None for A-3 Anand Chauhan.
 A-4 Chunni Lal Chauhan is absent.
 Sh. Kushdeep Gaur, learned counsel for A-4 Chunni Lal Chauhan.
 A-5 Joginder Singh Ghaltia through VC with learned counsels Ms. Aekta Vats and Sh. Vikram Kalra.
 A-6 Prem Raj and A-7 Lawan Kumar Roach are absent.
 Ms. Revati Gulati, learned counsel for A-6 Prem Raj and A-7 Lawan Kumar Roach.
 A-8 Vakamulla Chandrashekhar through VC with learned counsel Sh. Naveen Malhotra.
 A-9 Ram Prakash Bhatia through VC with learned counsel Sh. Karan Kapur.

Matter was listed for PE. However, in terms of the office Orders No.Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

AJAY
KUMAR
R
KUHAR

Digitally signed
 by AJAY
 KUMAR KUHAR
 Date:
 2020.09.24
 02:25:20 -07'00'

So far as A-3 is concerned, there is no appearance on his behalf. Although no adverse order is being passed but it is impressed upon the accused persons that they mark their appearance in court hearing in person or through their counsels so that effective hearing can take place.

Matter be now listed for PE on **21.10.2020 at 10.30 am.**

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

AJAY Digitally signed
by AJAY
KUMAR KUMAR KUHAR
Date:
KUHAR 2020.09.24
02:26:00 -07'00'

**(AJAY KUMAR KUHAR)
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 24.9.2020 (SR)**

Ct Cases No.12/19
CNR No. DLCT11-000478-2019
DoE v Virbhadra Singh & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927- 11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

24.9.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. N. K. Matta, learned SPP for DoE with Sh. Anup Singh Rauthan, Dy. Director, DoE.
 A-1 Virbhadra Singh and A-2 Ms. Pratibha Singh are under exemption vide order dated 17.5.2018 till conclusion of arguments on Charge, however present through VC.
 Ms. Taranuum Cheema and Sh. Akshay Nagaranjan, learned counsels for A-1 Virbhadra Singh.
 Sh. Harsh Bora, learned counsel for A-2 Ms. Pratibha Singh.
 None for A-3 Anand Chauhan.
 A-4 Chunni Lal Chauhan is absent.
 Sh. Kushdeep Gaur, learned counsel for A-4 Chunni Lal Chauhan.
 A-5 Prem Raj and A-6 Lawan Kumar Roach are absent.
 Ms. Revati Gulati, learned counsel for A-5 Prem Raj and A-6 Lawan Kumar Roach.
 A-7 Vakamullah Chandershekhar through VC with learned counsel Sh. Naveen Malhotra.
 A-8 Ram Prakash Bhatia through VC with learned counsel Sh. Karan Kapur.
 A-9 Vikramaditya Singh through VC with learned counsel Sh. Arshdeep Singh.

AJAY
KUMAR
R
KUHAR

Digitally signed by
 AJAY KUMAR
 KUHAR
 Date:
 2020.09.24
 02:22:35
 -07'00'

The case is at the stage of arguments on Charge.

Learned counsels for A-1, A-2 and A-9 have already filed written submissions alongwith case law. Ms. Taranuam Cheema, learned counsel appearing for A-1 & A-2 further submits that no further oral arguments are to be addressed.

On the last date of hearing, learned counsel for A-5 & A-6 had sought liberty to file written submissions. However, no written submissions have been filed. A-7 & A-8 have already filed application for discharge under Section 227 Cr.PC. A-7 has filed written submissions as well in support of the application. A -3 to A-6 have not filed written submissions so I understand they will adduce oral araguments. Even otherwise sufficient time has been given to accused to file written submissions.

So far as A-3 is concerned, there is no appearance on his behalf. Although no adverse order is being passed against absentee accused but it is impressed upon all the accused that they should appear for court hearing so that effective hearing can take place in presence of all the accused

**AJAY KUMAR
KUHAR**

Digitally signed by AJAY KUMAR
KUHAR
Date: 2020.09.24 02:23:25 -07'00'

I have heard argument from Sh.N K Matta Ld.SPP for DoE and Sh. Naveen Malhotra, learned counsel for A-7. Sh Naveen Malhotra has partly argued on the point of Charge for considerable time. However, he has made a request that he may be given an opportunity to further argue the matter in physical hearing.

Matter be now listed for arguments on Charge on behalf of learned counsel for A-7 in the physical hearing of the court on **28.9.2020 at 10.30 am.**

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

AJAY Digitally signed
by AJAY
KUMAR KUHAR
Date:
2020.09.24
02:24:00 -07'00'

**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 24.9.2020 (SR)**